WP(C) No. 384 of 2013
With WP(C) No. 371 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

Heard Ms. K. Chisa, learned counsel for the petitioner, who submits that, the Govt. counsel was supposed to file the status report about the pending cases connected with the issues involved in this instant case before Hon'ble the Apex Court.

Also heard Mr. S. Sen Gupta, learned State counsel who submits that, he could not obtained any status report.

It appears that the Govt. counsel is not taking any efforts to file the status report. The Secretary Law to the Govt. of Meghalaya, Shillong is directed to file the affidavit pertaining to the status report about the pending cases connected with the issues involved in this instant case before Hon'ble the Apex Court.

The Registry is directed to communicate this order to the Secretary Law to the Govt. of Meghalaya, Shillong along with a copy of the order dated 05.05.2015.

List this matter after 2(two) weeks for further order.

JUDGE

D. Nary

WP(C) No. 11 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

None has appeared for and on behalf of the petitioner.

Mr. R. Debnath, learned CGC submits that, he has filed the counter affidavit

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 20 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

Heard Mr. K. Paul, learned counsel for the petitioner.

Also heard Mr. S. Sen Gupta, learned GA for the State, who submits that, due to some difficulties, the counter affidavit could not be filed and seeks further 2(two) weeks' time.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 26 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

Mr. B.C. Das, learned counsel for the petitioner is present.

Ms. K. Warjri, learned counsel informed the court that, Mr. N. Mozika, learned CGC is in bereavement. Hence, he could not appear today to file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 282 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

Heard Mr. H.G. Baruah, learned counsel for the petitioner.

Mr. K. Paul, learned CGC submits that, he is not prepared with the case as he has been engaged recently.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 364 of 2013
With WP(C) No. 365 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

20.05.2015

Heard Ms. H. Kristazi, learned counsel for the petitioner, who submits that, she is not prepared with the case and seeks further 2(two) weeks' time to argue the matter.

Prayer is allowed.

Mr. S.P. Mahanta, learned Sr. counsel for the respondents No. 2 and 3 is present.

List this matter after 2(two) weeks for hearing as a last chance.

JUDGE

D. Nary